GOVERNMENT OF INDIA
MINISTRY OF FINANCE
Department of Revenue

Notification No. 56/2018-Customs (ADD)

New Delhi, the 4th December, 2018

G.S.R. (E). – Whereas, in the matter of ‘Uncoated Copier Paper’ (hereinafter referred to as the subject goods) falling under heading 4802 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from Indonesia, Thailand and Singapore (hereinafter referred to as subject countries), and imported into India, the Designated Authority in its final findings, published in the Gazette of India, Extraordinary, Part I, Section 1, vide F. No.6/32/2017-DGAD, dated the 30th October, 2018, has come to the conclusion that the subject goods has been exported to India from subject countries below their normal values and consequently, the domestic industry has suffered material injury and that the material injury has been caused by the dumped imports of subject goods from the subject countries during the Period of Investigation, and has recommended imposition of definitive anti-dumping duty on imports of the subject goods, originating in, or exported from the subject country and imported into India, in order to remove injury to the domestic industry for a period of three years from the date of issuance of this notification.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), country of origin as specified in column (4), originating or exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7) and imported into India, an anti-dumping duty at the rate equal to the difference between the landed value of the subject goods and the amount
indicated in the corresponding entry in column (8), provided the landed value is less than the value as indicated in column (8) of the said Table, namely:-

**Table**

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<thead>
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<tr>
<td>1.</td>
<td>4802</td>
<td>Uncoated paper in rectangular sheet of following sizes, with permissible limits (a) 210mm x 297 mm also known as A4 size; (b) 297mm x 420mm also known as A3 size; (c) 215mm x 345mm also known as FS or legal size</td>
<td>Indonesia</td>
<td>Indonesia or Singapore</td>
<td>a) PT Riau Andalan Kertas b) PT Anugrah Kertas Utama c) PT Asia Pacific Rayon</td>
<td>a) April Fine Paper Trading Pte Ltd b) April International Enterprise Pte Ltd c) April Fine Paper Macao Commercial Offshore Limited</td>
<td>855.01</td>
</tr>
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<td>2.</td>
<td>4802</td>
<td>- do -</td>
<td>Indonesia</td>
<td>Indonesia or Singapore</td>
<td>Any combination other than S. No. 1</td>
<td>855.01</td>
<td></td>
</tr>
<tr>
<td>3.</td>
<td>4802</td>
<td>- do -</td>
<td>Indonesia</td>
<td>Any Country</td>
<td>Any</td>
<td>Any</td>
<td>855.01</td>
</tr>
<tr>
<td>4.</td>
<td>4802</td>
<td>- do -</td>
<td>Any country other than those subject to anti-dumping duty</td>
<td>Indonesia or Singapore</td>
<td>Any</td>
<td>Any</td>
<td>855.01</td>
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</tbody>
</table>
2. The anti-dumping duty imposed under this notification shall be effective for a period of three years (unless revoked, superseded or amended earlier) from the date of issuance of this notification and shall be paid in Indian currency.

3. Landed value of imports for the purpose of this notification shall be the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the said Act.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

[F. No. 354/404/2018-TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India